



CWPIL No.28 of 2021

15.09.2021 Present: Court on its own motion.

Mr. Ashok Sharma, Advocate General with Mr. Ranjan Sharma, Mr. Vikas Rathore and Ms. Ritta Goswami, Additional Advocate Generals, for the respondents/ State.

The newspaper cutting "*The Tribune*", dated 09.08.2021, reported an article regarding '*De-addiction centres battle fund crunch*'. On the said basis, the same was placed for consideration by Hon'ble Mr. Justice Tarlok Singh Chauhan, for treating the same as a public interest litigation.

Having taken notice of the same, the instant petition has been so registered.

Ms. Ritta Goswami, learned Additional Advocate General, who is appearing for the State of Himachal Pradesh and representing the Additional Chief Secretary (Social Justice and Empowerment) to the Government of Himachal Pradesh and the Director, Social Justice and Empowerment, Himachal Pradesh, to submit their reply within a period of two weeks.

Call after two weeks.

**(Ravi Malimath)
Acting Chief Justice**

**(Jyotsna Rewal Dua)
Judge**

September 15, 2021
(Yashwant)